

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 219  
IB-508/ND/2020**

**IN THE MATTER OF:**

**Mr. Nitin Gupta**

**...PETITIONER**

**Vs.**

**M/s. ILD Millennium Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 07.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as Proxy Counsel for the Corporate-debtor. Proxy Counsel for the Corporate-debtor has prayed for grant of time for filing the reply. The Proxy Counsel is directed to verify whether the main Counsel has filed his "Vakalatnama" or not in the matter and if "Vakalatnama" is so far not filed he should take steps to file "Vakalatnama" within next three days and ten days' time has been granted for filing the reply. Matter is adjourned to 08.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)